

BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI

Application No. 58 of 2025

BETWEEN

G.Chidambaram, S/o.Gurunathan,  
No.3/22, Muthuramalingam Street,  
Melaputhaneri, Tirunelveli-627351.

8608617967 –

maharaja147@gmail.com

...Applicant

AND

1. The State of Tamilnadu,

Represented by

The Principal Chief Secretary to Govt of Tamilnadu,

Secretariat,

Chennai- 600 006.

Email: cs@tn.gov.in

and 6 others

...Respondents

INDEX

S.No	DATE	PARTICULARS	PAGE No
1.	17.03.2023	5 <sup>th</sup> Respondent issue fine to the NIMS Hospital.	1
2.	<del>17.10.2024</del>	Order copy of O.A.No.274 of 2024 (SZ)	3
3.	<del>19.12.2024</del>	Order copy of O.A.No.312 of 2024 (SZ)	6
4.	02.04.2025	FIR Copy	11

It is certified that all the documents contained in the above typed set of papers are true copies

Dated at Chennai on this the 3<sup>rd</sup> day of July 2025

  
COUNSEL FOR APPLICANT

அறிவிப்பு எண் : 3/2023

நாள் : 17.07.2023

### திருநெல்வேலி மாநகராட்சி

சுற்றுப்புற சூழல் பாதுகாப்புச் சட்டம் 1986 ன் படிபடி, திடக்கழிவு மேலாண்மை விதிகள்

2016 பற்றும்

(மருத்துவ கழிவு மேலாண்மை விதிகள் 2016 இன் கீழ்)

விதிக்கப்படும் அபராதம்

பார்வை : 1)சுகாதார ஆய்வாளர் (ம) சுகாதார அலுவலர் மேல்பாளையம் மண்டலம்

அறிக்கை நாள் : 17.07.2023

2)ஆணையாளர் அவர்களின் உத்தரவு நாள் : 17.07.2023.

.....

இதனால் தங்களுக்கு தெரிவிக்கப்படுவது யாதெனில் திருநெல்வேலி மாநகராட்சி மேல்பாளையம் மண்டல பகுதிகளுக்குள் பெருமாள்புரம் 56/E1. STC கல்லூரி ரோடு முகவரியில் இயங்கும் நீம்ஸ் என்ற பெயர் கொண்ட தங்கள் மருத்துவமனையிலிருந்து மருத்துவ கழிவுகளை மருத்துவமனை வளாகத்திலேயே சேகரித்து வைத்து தூர்நாற்றம் ஏற்படும் விதத்திலும் மேலும் அக்கழிவுகளை எரியூட்டப்பட்டுவதானல் பொது மக்களுக்கும் இடையூறாக சுற்றுச் சூழலுக்கு மேற்கண்ட விதிகளுக்கு முரணாக மாசு ஏற்படுத்தியதால் தங்கள் மருத்துவமனைக்கு ரூ. 1,00,000/- ( ரூபாய் ஒரு இலட்சம் மட்டும்) அபராதம் விதிக்கப்படுகிறது. மேலும் இவ்வறிப்பு கிடைக்கப்பெற்ற 7 தினங்களுக்குள் மேற்காணும் செயல்களுக்கான விளக்கத்தினை எழுத்து மூலமாக ஆணையாளர் அவர்களுக்கு சமர்ப்பிக்க தெரிவிக்கப்படுகிறது.

மேலும் இது போன்ற மீண்டும் நடைபெறும் பட்சத்தில் தங்கள் மருத்துவமனை மீது மேற்படி சட்ட விதிகளின்படி நடவடிக்கை தொடரப்படும் என்பதை அறியவும்.

*[Handwritten Signature]*  
17/7/23

மாநகர் நல அலுவலர்  
திருநெல்வேலி மாநகராட்சி

*[Handwritten Signature]*  
17.7.23

பெறுநர்

மருத்துவ அலுவலர்,

நீம்ஸ் பல்நோக்கு சிறப்பு மருத்துவமனை.,

56/E1. STC கல்லூரி ரோடு, பெருமாள்புரம், மேல்பாளையம் மண்டலம்

திருநெல்வேலி மாநகராட்சி.

நகல் சமர்ப்பிக்கப்படுகின்றது :

1. மாநகராட்சி ஆணையாளர் அவர்கள், திருநெல்வேலி மாநகராட்சி.
2. மாவட்ட ஆட்சித்தலைவர் அவர்கள், திருநெல்வேலி.
3. மாவட்ட சுற்றுச் சூழல் அலுவலர்/ பொறியாளர், திருநெல்வேலி.

சொடல் - 10 பெருந்தல் கோட்டை.

44-11 ச.சுமிந்

9600819386

NIMS MULTISPECIALITY HOSPITAL  
St. Joseph's Street, near STC College (North)  
Perumalpuram, Tirunelveli - 627 007

Notice.No.3/2023

Date:17.07.2023

Tirunelveli Municipal Corporation

According to the Environmental Protection Act 1986, the Solid Waste

Management Rules 2016 and

(Under the Medical Waste Management Rules 2016)

Penalties to be imposed

Attachments:

- 1) Health Inspector (M) Health Officer, Melapalayam Zone  
Report date: 17.07.2023.
- 2) Commissioner's Order Date: 17.07.2023

\*\*\*\*\*

It is hereby informed to you that your hospital in the name of NIMS Multi Speciality Hospital operating at 56/E1, Perumalpuram, STC College Road, Melapalayam Zone, Tirunelveli Corporation, has collected medical waste from your hospital and burnt it in a manner that causes foul smell and has caused pollution to the environment contrary to the above rules, thereby causing inconvenience to the public and causing inconvenience to the public. Your hospital is hereby fined Rs. 1,00,000/- (Rupees One Lakh Only). You are further advised to submit a written explanation for the above actions to the Commissioner within 7 days of receipt of this notice.

Please also be aware that if this happens again, action will be taken against your hospital in accordance with the above legal provisions.

S/D

17.07.2023

Municipal Welfare Officer  
Tirunelveli Corporation

Copy to:-

Medical Officer, NIMS Multi-Specialty Hospital,  
56/E1. STC College Road, Perumalpuram, Melapalayam Zone,  
Tirunelveli Corporation,

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.274 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion *Suo Motu*  
based on the news item published in  
Dinamalar, Chennai Edition dated  
25.09.2024 titled, "Dumping of 05 tons of  
medical waste in Pallavaram Eri".

*With*

The Chief Secretary to Govt. of Tamil Nadu,  
Chennai and Ors.

...Respondent(s)

Date of hearing: 17.10.2024.

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): *Suo Motu.*

For Respondent(s): Dr. D. Shanmuganathan for R1 to R3 & R7.  
Mr. S. Sai Sathya Jith for R4.  
Ms. Saranya represented  
Mr. P. Suman for R5.  
Mr. Purushothaman represented  
Mr. P. Srinivas for R8.

## ORDER

1. The report of the Tambaram City Municipal Corporation (Respondent No.8) is filed, wherein it is stated that Respondents No.5 and 6 were levied with fine of Rs.5,00,000/- (Rupees Five Lakhs only) as a penalty for their illegal disposal of waste, including the biomedical waste in open place.

2. Admitting the same, the 5<sup>th</sup> and 6<sup>th</sup> Respondents have immediately paid the said amount, which is evidenced by the receipts filed by the Tambaram City Municipal Corporation along with the report.

3. The learned counsel appearing for the TNPCB would state that they have already issued the show cause notices under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

4. Let the TNPCB conduct the enquiry and bring it to a logical conclusion and also assess the damages caused to the environment and file a detailed report in this regard. Let the TNPCB also mention the tie-up facility for disposing of the biomedical waste with the approved agencies and also mention for how long the 5<sup>th</sup> and 6<sup>th</sup> Respondents are not following the rules.

5. Today, Ms. Saranya representing Mr. P. Suman, the learned counsel undertakes to file vakalat on behalf of Respondent No.5.

6. Post the matter on 13.12.2024.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.274/2024 (SZ)  
17<sup>th</sup> October, 2024. Mn.



Item No.01:

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.312 of 2024(SZ)

**IN THE MATTER OF:**

Tribunal on its own motion **SUO MOTU**  
based on the news item in The New Indian  
Express, Chennai Edition dt: 17.12.2024,  
titled "**Kerala's Medical waste dumped in  
Nellai Villages**".

*With*

The Principal Secretary to Government of Tamil Nadu,  
Department of Environment, Climate Change and Forests,  
Chennai and Ors.



...Respondent(s)

**Date of hearing: 19.12.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s):  
Dr. D. Shanmuganathan for R1 & R2.  
Mr. S. Sai Sathya Jith for R3.  
Mr. G. Vignesh represented  
Mr. E.K. Kumaresan for R4 & R5.  
Mrs. V.K. Rema Smrithi for R6.

ORDER

1. Cognizance was taken in this matter Suo Motu by this Bench based on the newspaper report all of the Tamil and English Dailies viz., 'The New Indian Express', 'The Times of India' and in the vernacular dailies viz., 'The Hindu' and 'Dinamalar' dated 18.12.2024.

2. The issue relates to the unidentified miscreants who had dumped the biomedical, food, plastics and other wastes brought from Kerala in Kodaganallur and Palavoor Villages. It is also stated that two cases were registered by Suthamalli Police.

3. The pictures published in these newspapers show that there are heaps of biomedical waste inside the forest area, which would pose an absolute danger not only to the animals but even to those who are living inside the forest.

4. Considering the gravity of the issue, let notice be issued to all the respondents through the Tribunal.

5. Today, the learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondents No.1 & 2, Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.3, Mr. G. Vignesh representing Mr. E.K. Kumaresan accepts notice on behalf of Respondents No.4 & 5 and Mrs. V.K. Rema Smrithi accepts notice on behalf of Respondents No.6.

Supplementary List

10. However, the learned counsel appearing for the State of Tamil Nadu submitted that the Revenue Department had asked them not to touch it, as it is a recurring incident and he insisted that it is the responsibility of the Government of Kerala, which admitted that these wastes are dumped into Tamil Nadu carried from Kerala, to remove the same and treat the same as per rules in vogue.

11. The learned counsel appearing for the Kerala SPCB would submit that the dumping could have been by unauthorized waste collectors from Kerala. Whoever it may be, admittedly, the waste is being brought from Kerala and dumped into Tamil Nadu.

12. Therefore, it would be appropriate for the Government of Kerala to remove the waste of all nature dumped inside Tamil Nadu forthwith and either take it to the State of Kerala or arrange to get them treated in any authorized treatment facilities.

13. We are constrained to pass the said order, as in the earlier incident, the Government of Tamil Nadu had quickly removed the waste after segregation, incurring an expenditure of about Rs.70,000/-, which is yet to be reimbursed by the State of Kerala.

14. Therefore, we direct the State of Kerala and the Kerala SPCB to take strict action to remove the waste dumped within a period of **3 (three) days** from the date of this order and file their action taken report.

Supplementary List

6. In the meanwhile, the learned counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) has stated that they have already addressed the Chairperson - Kerala State Pollution Control Board vide Letter dated 18.12.2024 to initiate necessary legal action against the Regional Cancer Centre (RCC) - Trivandrum for the illegal transportation and dumping of the mixed solid waste/biomedical waste into the State of Tamil Nadu and initiate legal action against M/s. The Leela Kovalam, which is a hotel for illegal transportation and also to monitor the border areas of Kerala and Tamil Nadu by the Police Department and Transport Department to prevent any future illegal transportation of the waste and dumping it into the State of Tamil Nadu.

7. As the M/s. The Leela Kovalam, A Raviz Hotel, Beach Road, Kovalam, Thiruvananthapuram, Kerala - 695 527 is a necessary party to this proceeding, we Suo Motu implead them as additional Respondent No.9.

8. Let the notice be issued to the newly added Respondent No.9 through the Tribunal. The Registry is directed to carry out the amendment in the cause title.

9. The letter cited supra has further stated that already the Block Development Officer - Pappakudi and the Tamil Nadu Pollution Control Board have taken steps to remove the mixed solid waste and the unused syringes through the Common Biomedical Waste Treatment Facility in Tirunelveli District.

Supplementary List

15. Let the matter be listed on **23.12.2024**.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.312/2024(SZ)  
19<sup>th</sup> December, 2024. AD.



FIRST INFORMATION REPORT  
முதல் தகவல் அறிக்கை  
(Under Section 173 BNSS)

TAMIL NADU POLICE  
INTEGRATED INVESTIGATION FORM-I

11

1. District: TIRUNELVELI CITY P.S. MEDICAL COLLEGE Year 2025 FIR No. 23 Date: 02-04-2025  
மாவட்டம் காவல் நிலையம் ஆண்டு மு. த.அ.எண் நாள்
2. Act(s) சட்டம் Sections பிரிவுகள்  
THE BHARATTYA NYAYA SANHITA (BNS), 2023 271  
THE BHARATTYA NYAYA SANHITA (BNS), 2023 280
3. Occurrence of Offence Day: TUESDAY Date From: 25-02-2025 Date To: -  
(a) குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை  
Time Period: On Time From: 14:00 Hrs Time To: -  
நேர அளவு நேரம் முதல் நேரம் வரை
- (b) Information received at PS. Date: 02-04-2025 Time: 19:00 Hrs (c) General Diary Reference: Entry No(s)  
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
4. Type of Information: WRITTEN Time: -  
தகவலின் வகை நேரம்
5. Place of Occurrence: (a) Direction and Distance from PS: NORTH-WEST & 1.5 Km Beat Number: BEAT1  
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்
- (b) Address: TVMCH மருத்துவனை வளாகத்தின் ஒரு பகுதியில் முகவரி
- (c) In case, outside limit of this Police Station, then the Name of P.S.: - District: -  
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர். மாவட்டம்
6. Complainant/Informant (a) Name: MARISANKAR (c) Date/Year of Birth: - (d) Nationality: INDIA  
குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்  
(b) Father's/Husband's Name: தந்தை / கணவர் பெயர்  
(e) Passport No. வெளிநாட்டு கடவுச்சீட்டு எண் Date of Issue: வழங்கப்பட்ட நாள் Place of Issue: வழங்கப்பட்ட இடம்  
(f) Occupation: - தொழில்
- (g) Address: JION SECARATORY, NAM THAMILAN KATCHI, NO. 34-B, SANKARANARAYANAN STREET, TIRUNELVELI TOWN முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.  
தெரியவில்லை.
8. Reasons for delay in reporting by the complainant/Informant: நடப்புத்தாள் மூலம் கிடைக்கப் பெற்று சட்டக்கருத்துரை பெற வேண்டியிருந்ததால் குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையீட்டில் தகவல் கொடுப்பதில் தாமதம்.
9. Particulars of the properties stolen/Involved: களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.
10. Total value of properties stolen/Involved: களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any: பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்
12. FIR Contents

முதல் தகவல் அறிக்கையின் சுருக்கம்  
பணிநடனுப்புகிறேன்:

இன்று 02.04.2025 ம் தேதி TVMCH காவல் நிலைய காவல் சிறப்பு உதவி ஆய்வாளர் T.செல்லத்துரை ஆகிய நான் காவல் நிலைய பொறுப்பில் இருந்த போது ஏற்கனவே கனம் திருநெல்வேலி மாநகரம், பாளையங்கோட்டை சரகம், காவல் உதவி ஆணையாளர் அவர்களது ந.க.எண் 08/ F/C/ AC PPR/ Ptn/2025 ன் பிரகாரம் கிடைக்கப் பெற்ற திருநெல்வேலி டவுன், சங்கர நாராயணன் தெரு கதவு எண் 34-B என்ற முகவரியைச் சேர்ந்த நாம் தமிழர் கட்சியின் இணை செயலாளர் திரு.மாரிசங்கர் என்பவரின் நடப்புதாள் புகார்மனுவைப் பெற்று 19.00 மணிக்கு அதன் தன்மைக்கேற்ப நிலைய குற்ற எண் 23/2025 சட்டப்பிரிவு 271,280BNS -ன் படி வழக்கு பதிவு செய்தேன். புகார்மனு விபரம் பின்வருமாறு. வீழ்ந்து விடா வீரம், பிறப்பொக்கும் எல்லா உயிர்க்கும், மண்டியிடை மாணம் நாம் தமிழர் கட்சி, மாரிசங்கர்.மா, இணை செயலாளர், திருநெல்வேலி சட்டமன்ற தொகுதி, கைப்பேசி: 8428900803 பதிவு எண்:56/48/2013 நாள்: 27.02.2025 பெறுநர்: மாநகர காவல் ஆணையாளர் அவர்கள், திருநெல்வேலி மாநகர காவல்துறை, திருநெல்வேலி, பொருள்: திருநெல்வேலி மாவட்டம் பாளையங்கோட்டையில் அமைந்துள்ள அரசு மருத்துவமனை வளாகத்துக்குள் மருத்துவக் கழிவுகளை முறையாக அகற்றாமல் தீ வைத்து எரித்த அரசு ஊழியர்கள் அனைவரின் மீதும் நடவடிக்கை எடுக்க வேண்டி. மதிப்பிற்குரிய ஐயா, வணக்கம் திருநெல்வேலி மாவட்டம் பாளையங்கோட்டையில் திருநெல்வேலி அரசு மருத்துவக் கல்லூரி மருத்துவமனை அமைந்துள்ளது. இந்த மருத்துவமனையின் மூலம் சுற்று வட்டார பகுதியைச் சேர்ந்த ஆயிரக்கணக்கான மக்கள் தினசரி வந்து சிகிச்சை பெற்று செல்கின்றனர். இங்கு மகப்பேறு சிகிச்சை, எலும்புமுறிவு பிரிவு, பொதுமருத்துவம், எக்ஸ்ரே போன்ற அனைத்து வசதிகளும் உள்ளன. இந்த மருத்துவமனையின் ஒரு பகுதியில் மருத்துவ பணியாளர்கள் அறுவை சிகிச்சை மருத்துவக் கழிவுகள் டானிக் பாட்டில்கள், கேப்சூல் மருந்து மாத்திரை, அட்டைகள் போன்ற மருத்துவ கழிவுகளை மறைமுகமாக தீ வைத்து எரித்து வருகிறார்கள். இதனால் மருத்துவமனையின் அருகில் உள்ள எம்ஜிஆர் நகர், பெரியார் நகர், அன்னை இந்திராநகர் பகுதியில் வாழ்ந்து வரும் மக்களுக்கு நோய்கள் ஏற்படும் அபாயமும் உள்ளது. இது குறித்த செய்திகள் அனைத்தும் தொடர்ச்சியாக ஊடகங்களில் வெளி வந்து கொண்டிருக்கிறது. (ஏற்கனவே கடந்த டிசம்பர் மாதம் தான் கேரளாவின் மருத்துவ கழிவுகள் நமது மாவட்டத்தில் கொட்டப்பட்டு பெரும் பரபரப்பை ஏற்படுத்தியது. அது தொடர்பான வழக்கும் பசுமை தீர்ப்பாயத்தில் (O.A.NO. 312/2024) வழக்காக நடைபெற்று வருவது குறிப்பிடத்தக்கது). இப்போது மாவட்ட அரசு மருத்துவமனையிலும் அதே போன்ற சம்பவம் நடைபெறுவது மிகப்பெரிய குற்ற செயலாகும். ஏனென்றால் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியமானது தமிழ்நாட்டிலுள்ள அனைத்து மருத்துவமனைகளையும் மருத்துவக் கழிவுகள் மேலாண்மை விதிகள் 2016 -ன் கீழ் செயல்பட தொடர்ச்சியாக வலியுறுத்தியும் முறையாக மருத்துவமனைகளை கண்காணித்தும் வருகிறது. நமது மாவட்டத்தின் மருத்துவமனை கழிவுகள் அனைத்தும் நாங்குநேரி அருகே பரப்பாடியில் செயல்பட்டு வரும் மருத்துவ கழிவுகள் சுத்திகரிப்பு நிலையத்தின் மூலம் அகற்றப்பட்டு வருகிறது. இந்த நிலையில் மேற்காணும் அரசு மருத்துவமனை வளாகத்திற்குள் அதிக அளவில் அறுவை சிகிச்சை மருத்துவ கழிவுகள் டானிக் பாட்டில்கள் கேப்சூல் மருந்து மாத்திரை அட்டைகள் போன்ற மருத்துவ கழிவுகள் சட்டத்திற்கு புறம்பாக கொட்டப்பட்டு தீ வைத்து எரிக்கப்பட்டுள்ளது. இதனால் நோய் பரவும் அபாயமும் மண் மாசுபாடும் காற்று மாசுபாடும் சுற்றுமூலம் மாசுபாடும் போன்ற அனைத்தும் ஏற்படும் நிலை உருவாகி உள்ளன. எனவே மருத்துவமனை வளாகத்திற்குள் பொது மக்களுக்கும் சுற்றுமூலுக்கும் பாதிப்பு ஏற்படுத்தும் வகையிலும் மருத்துவக் கழிவுகளை சட்டத்திற்கு புறம்பாக கொட்டி அதனை தீ வைத்து எரித்த அரசு ஊழியர்கள் அனைவரின் மீதும் குற்றவியல் நடவடிக்கையும் சுற்றுமூலம் பாதுகாப்பு சட்டப்பிரிவு 15(1) மற்றும் அரசுத்துறை என்பதால் சுற்றுமூலம் பாதுகாப்பு சட்டம் பிரிவு 17(1),(2) ன் படியும் திடக்கழிவுகளை மருத்துவமனை நிர்வாகம் முறையாக பின்பற்றாமல் மண் மாசுபாட்டினை ஏற்படுத்திய காரணத்தினால் திடக்கழிவு மேலாண்மை விதிகளின் கீழ் அபராதம் விதிக்கும்படியும் அனைவரின் மீதும் துறை சார்ந்த நடவடிக்கைகளும் எடுக்க வேண்டும் எனவும் கேட்டுக் கொள்கிறேன். நன்றி இப்படிக்கு (Sd) மாரிசங்கர் 27/2/25 இணைப்பு:புகைப்படங்கள். Sir, Received the Petition and Register a case in TVMCH P.S. Cr.No: 23/2025 U/S. 271, 280BNS on at 02.04.2025 at 19.00 hrs. (sd) T.Chelladurai SSI 02.04.2025.

இதன் அசல் முதல் தகவலறிக்கையை, வாதியின் புகார் மனுவுடன் இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் எண்-1 திருநெல்வேலி அவர்கள் நீதின்றத்திற்கு அனுப்பியும் இதர நகல்களை சம்மந்தப்பட்ட உயரதிகாரிகளுக்கு அனுப்பியும் விசாரணைக்கான ஒரு நகலை TVMCH காவல் நிலைய காவல் உதவி ஆய்வாளர் திரு.A.அருள்செல்வன் அவர்களுக்கு தகவல் சொல்லி அவரது பார்வைக்கு வைத்தேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant

Signature of the Officer in-charge, Police Station

குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 02-04-2025

Name: CHELLADURAI T

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

பெயர்

Rank: SSI OF POLICE  
நிலை

No.  
எண்

13

This is an Authentic copy of System Genrated FIR downloaded from TN Police Website (www.eservices.tnpolice.gov.in)

on 4/4/2025 at 12:45:09 pm

FIRST INFORMATION REPORT

First Information Report (Under Section 173 BNSS)

1. District TIRUNELVELI CITY P.S MEDICAL COLLEGE Year 2025 FIR No. 23  
Date: 02-04- 2025

	Sections
2. The Bharatiya Nyaya Sanhita (BNS), 2023	271
The Bharatiya Nyaya Sanhita (BNS), 2023	280

3.

(a) Occurrence of Offence Day: TUESDAY Date From: 25-02-2025

Time From: 14:00 Hrs Time To:

(b) Information received at PS. Date: 02-04- 2025 Time: 19:00 Hrs (c) General Diary Reference:

Entry No(s)

4.

Type of Information: WRITTEN Time

5. Place of Occurrence: (a) Direction and Distance from PS: NORTH-WEST & 1.5 Km Beat Number:

BEATI

(b) Address: In a part of the TVMCH hospital complex

(c) In case, outside limit of this Police Station, then the Name of P.S:

If so, then the name of that reason

(d) Complainant/Informant (a) Name: MARISANKAR

(b).Father's/Husband's Name:

(c) Date of birth

(d) Nationality : INDIAN

(e). Passport No.

(f). Occupation: JION SECARATORY, NAM THAMILAN  
KATCHI, NO. 34-B,  
SANKARANARAYANAN STREET,  
TIRUNELVELI TOWN

(g). Address:

7. Complete details of the known/suspected/unknown accused.

Details of Known/Suspected/Unknown accused with full particulars don't know

Available through the current paper

8. Reasons for delay in reporting by the complainant/Informant: FLL ஸ்ரீ ஸ்ரீ

Delay in providing information on complaint filed by the complainant/informant

9. Details of stolen/stolen property.

10. Particulars of the properties stolen/Lavolved:

Total value of properties stolen/Involved:

11. Inquest Report/ Un-natural death Case No. If any:  
Postmortem report/unnatural death number if any

12. FIR Contents:

Today, on 02.04.2025, I, the Sub-Inspector of Police, TVMCH Police Station, T.Sellathurai, while I was in charge of the police station, have already registered a case against the Joint Secretary of the Tamil Party, Mr. Marishankar, residing at the address 34-B, Sankara Narayan Street, Tirunelveli Town, as per the N.K. No. 08/ F/C/ AC PPR/ Pin/2025 received by the Assistant Commissioner of Police, Palayankottai Circle, Tirunelveli Town, under the current date of 19.00 271,280 BNS, under the Act. The details of the complaint are as follows. For all beings, we are the Tamil Party, Marishankar, Joint Secretary, Tirunelveli Legislative Assembly Constituency, Gaganam Naam Tamil Party reg No. 56/48/2015 Dated. 27.02.2025 Image Recipient: Commissioner of Police, Tirunelveli Metropolitan Police, Tirunelveli, Subject: To take action against all the government employees who burned the medical waste inside the premises of Palayamkottai, Tirunelveli District, without properly disposing of medical waste. Respected Sir, Greetings, Tirunelveli is located in Palayamkottai, Tirunelveli District. Thousands of people from the local area come and get treatment through the Government Medical College Hospital, the origin of this hospital. Here, all the facilities like maternity treatment, fracture unit, general medicine, X-ray are available. In one part of this hospital, medical staff are secretly burning medical waste such as surgical waste, tonic bottles, capsules, tablets, cards. Due to this, there is a risk of diseases for the people living in MGR Nagar, Periyar Nagar, and Annai Indira Nagar areas near the hospital. All the news about this is continuously coming out in the media. (Already last December, Kerala's medical waste was dumped in our district and caused a huge stir. It is noteworthy that a related case is also pending in the Green Tribunal (O.A.NO. 312/2024). Now, the fact that a similar incident is happening in the district government hospital is a

big crime. Because the Tamil Nadu Pollution Control Board has been continuously urging all the hospitals in Tamil Nadu to operate under the Medical Waste Management Rules 2016 and has been systematically monitoring the hospitals. All the hospital waste of our district is being disposed of through the Medical Waste Treatment Plant operating in Parappadi near Nanguneri. In this situation, a large amount of medical waste such as surgical waste, tonic bottles, capsules, medicine tablets and other medical waste has been illegally dumped and burned inside the above government hospital premises. This has created a situation where there is a risk of disease spread, soil pollution, air pollution and environmental pollution. Therefore, I request that criminal action be taken against all the government employees who illegally dumped medical waste and burned it inside the hospital premises, thereby harming the general public and the environment, and that, as per Section 15(1) of the Environmental Protection Act and Section 17(1),(2) of the Environmental Protection Act, since it is a government department, the hospital administration has not properly followed the solid waste management rules and that departmental action be taken against all of them. Thank you for this (Sd) Marishankar 27/2/25 Attachment: Photos. Sir, Received the Petition and Register a case in TVMCH P.S. Cr.No: 23/2025 U/S. 271, 280BNS on at 02.04.2025 at 19.00 hrs. (sd) T.Chelladurai SSI 02.04.2025.

I sent the original first information report, along with the plaintiff's complaint, to the court of the Hon'ble Criminal Judicial Magistrate No. 1, Tirunelveli, and sent other copies to the concerned high officials. I informed the TVMCH Police Station Assistant Inspector Mr. A. Arulselvan and placed a copy for his inspection.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

Action taken: The above criminal complaint is in accordance with the law stated in Section 2.

A case was registered as a class action and taken up for investigation. The FIR was read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost to the complainant/informant Accepted and accordingly a copy

14. Signature/Thumb Impression of the Complainant/Informant  
Signature/Fingerprint of the complainant/informant.

15. Date & Time of despatch to the court:

Date and time of sending to court

Read it and see if it is written correctly. 02-04-2025

Given free of charge. Signature of the Officer in-charge, Police Station Name:

CHELLADURAI T

BEFORE THE NATIONAL  
GREEN TRIBUNAL AT CHENNAI

Application No. 58 of 2025

BETWEEN

G .Chidambaram,

S/ o.Gurnnathan, ... Applicant

AND

1. The Principal Chief Secretary to  
Govt of Tamilnadu, Secretariat,  
and 6 others ... Respondent~

Addl-Typedset of Papers

M/S. D.MAHARAJA, (128/2022)  
M.MADHANKUMAR (3149 /2022),  
G.GOWTHAM (5153/2021)  
R. SARAVANAPANDIYAN (3161 / 2022).  
Counsel for Applicant  
8608617967